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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO.472 OF 1990

Date of decision: July 6, 1993

Shri Prafulla Kumar Gochhayat Applicant

Versus

Union of India and Others Respondents

(For instructions)

1. Whether it be referred to the Reporter or not
2. Whether it be circulated to all the Benches
of the Central Administrative Tribunal or not?

H.RAJENDRA PRASAD
MEMBER (ADMINISTRATIVE)

06 JUL 93

On 3
Legal 6.7.93
(K.P. ACHARYA)

VICE CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 472 OF 1990

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Prafulla Kumar Gochhayat ... Applicant

Versus

Union of India and others ... Respondents

For the Applicant : M/s. Devanand Misra,
Deepak Misra,
R.N. Naik, A. Deo,
B.S. Tripathy
P. Panda, Advocates

For the Respondents : Mr. L. Mohapatra, Standing
Counsel (Railway).

CORAM:

THE HONOURABLE MR. K.P. ACHARYA, VICE CHAIRMAN
A N D
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (A.)

JUDGMENT

K.P. ACHARYA, V.C.

Shorn of unnecessarily details, it would suffice
to say that the Petitioner Shri Prafulla Kumar
Gochhayat was initially appointed as Khalasi on
13th April, 1972. After getting promotion to the
post of Skilled Fitter etc. ultimately in June,
1984 he opted to switch over to the grade of Metal

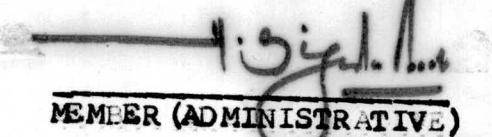
Sheet Workers from the Post of Skilled Fitter Grade II and accordingly his option was accepted in June, 1984. Vide Annexure 3 dated 1st April, 1985, the petitioner was promoted to the Post of Grade I from the Post of H.S. Grade II. The Petitioner has a grievance regarding non fixation of his seniority in the Grade ~~II~~ and so also in the Grade I of High Skilled to which he has been given an adhoc promotion.

2. After hearing Mr. Deepak Misra learned counsel for the Petitioner and Mr. Laxmikanta Mohapatra learned Standing Counsel (Railway) for the Opposite Parties, we are of the view that the seniority list in the Grade of High skilled Metal sheet Workers Grade II has not been prepared or finalised as yet. We would direct that such seniority list, if not already prepared, should be prepared without any further delay preferably within three months from the date of receipt of a copy of the judgment and in case it has been prepared then the seniority list in the grade of Sheet Metal Workers Grade I should be prepared within three months from the date of publication of the seniority list in regard to the above mentioned cadre. We hope and trust, the entire process for preparation of seniority list (both the grades) will be finalised within six months from the date of receipt of a copy of the

V2

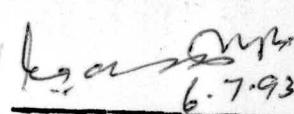
judgment. As soon as the seniority lists are finalised, the grievance of the petitioner will be looked into by the authorities and order be passed according to law.

3. Thus, the application is accordingly disposed of leaving the parties to bear their own costs.



MEMBER (ADMINISTRATIVE)

06 JUL 93



VICE-CHAIRMAN
6.7.93

Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty/
6.7.93.